

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. (Cvl.) No. 179 of 2010

Jitendra Kumar
... ..**...Petitioner**
-Versus
The State of Jharkhand & Ors. **... O. Parties**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Ajit Kumar, Advocate
For the O. Parties : Mr. Ashok Kumar, GA-I

04/ 10.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

As prayed, put up this case along with Cont. (Cvl.) No.207 of 2020.

(Dr. S.N. Pathak, J.)

punit/-